

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 112
CP (IB) No. 234/Chd/Hry/2023

IN THE MATTER OF:
R.R. Industrial Corporation
(India)Private Limited

...Petitioner-Operational Creditor

Versus

RCC Infraventures Limited

...Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 08.04.2024

CORAM:
SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Farhad Singh Kohli, Advocate

For the Respondent : None

ORDER

Heard the submissions made by the counsel for the petitioner-Operational Creditor. The counsel for the petitioner-Operational Creditor has submitted that he has complied with the order dated 26.02.2024 (serving e-mail to the respondent-corporate debtor for his appearance). Despite service of e-notice, no one is present on behalf of the respondent-corporate debtor at the time of hearing of the matter therefore, the respondent-Corporate debtor is set as *ex parte*.

Let the matter be posted after two weeks for argument on behalf of the petitioner-Operational Creditor on 09.05.2024.

Sd/-

(L.N. GUPTA)
HON'BLE MEMBER (T)

Sd/-

(Dr. P.S.N. PRASAD)
HON'BLE MEMBER (J)